

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 74 OF 2017 &  
IA NO. 68 OF 2017**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : -

**ORDER**

Admit. Issue notice to the respondents returnable on 24.05.2017.  
Dasti, in addition, is permitted.

List the matter on **24.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2017 after serving copy on the other side.

**IA NO. 68 OF 2017**  
(Appl. for exemption from filing  
certified copy of the impugned order)

We have heard learned counsel for the appellant. Learned counsel for the appellant states that she will file certified copy of the impugned order

before the pleadings get completed in this matter. She is permitted to file certified copy of the impugned order before completion of pleadings.

Application is disposed of.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/sh*